

Title: Papers laid on the Table of the House by members/Ministers.

PROF. RAM GOPAL YADAV (SAMBHAL): Sir, please allow me to make my submission...*(Interruptions)*

MR. SPEAKER: Prof. Saheb, I will give you a chance. First, let the Papers be laid on the Table of the House.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table--

(1) A copy of the Andaman and Nicobar Islands Port (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.16(E) in Gazette of India dated the 11th January, 2007 under sub-section (2B) of section 6 of the Indian Ports Act, 1908.

(2) A copy of the Notification No. G.S.R.767(E) (Hindi and English versions) published in Gazette of India dated the 22nd December, 2006 keeping in abeyance the date of implementation of the Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses, Sheds and other Miscellaneous Services) Amendment Rules, 2004 till the revised date is notified again, issued under Indian Ports Act, 1908.

(Placed in Library. See No. LT 5840/07)

(3) A copy of the Notification No. G.S.R.17(E) (Hindi and English versions) published in Gazette of India dated the 11th January, 2007 approving the amendment to the Mumbai Port Trust (Pension fund) Regulations, 2004 under sub-section (4) of section 124 Major Port Trusts Act, 1963.

(Placed in Library. See No. LT 5841/07)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-

(i) The Use of low power wireless equipment in 335 MHz for remote control of cranes (Exemption from Licensing Requirement) Amendment Rules, 2006 published in Notification No. G.S.R. 34 (E) in Gazette of India dated the 22nd January, 2007.

(ii) The use of low power wireless equipment in the citizen band 26.957-27.283 MHz (Exemption from Licensing Requirement) Amendment Rules, 2006 published in Notification No. G.S.R. 35(E) in Gazette of India dated the 22nd January, 2007.

(iii) The Indoor use of low power wireless equipment in the frequency band 5 GHz (Exemption from Licensing Requirement) Amendment Rules, 2006 published in Notification No. G.S.R. 36(E) in Gazette of India dated the 22nd January, 2007.

(iv) The Use of low power equipment in the frequency band 865-867 MHz for (RFID) Radio Frequency Identification Devices (Exemption from Licensing Requirement) Amendment Rules, 2006 published in Notification No. G.S.R. 37(E) in Gazette of India dated the 22nd January, 2007.

(v) The Outdoor Use of Wireless Equipment (Exemption from Licensing Requirement) Rules, 2007 published in Notification No. G.S.R. 38 (E) in Gazette of India dated the 22nd January, 2007.

(Placed in Library. See No. LT 5842/07)

(2) A copy of the Indian Post Office (Fourth Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.762 (E) in Gazette of India dated the 21st December, 2006 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

(Placed in Library. See No. LT 5843/07)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2007-2008.

(Placed in Library. See No. LT 5844/07)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table--

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O.2015(E) published Gazette of India dated the 24th November, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 58 (Meerut - Muzaffarnagar section) in the State of Uttar Pradesh.
 - (ii) S.O.2096(E) published Gazette of India dated the 13th December, 2006 regarding acquisition of land for construction of Gorakhpur Bypass, including Rapti Bridge on National Highway No. 28 (Lucknow-Muzaffarnagar section) in the State of Uttar Pradesh.
 - (iii) S.O.2049(E) published Gazette of India dated the 30th November, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26, including construction of Bypasses (Jhansi- Lalitpur section) in the State of Uttar Pradesh.
 - (iv) S.O.2050(E) published Gazette of India dated the 30th November, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Ghaziabad Section) in the State of Uttar Pradesh.
 - (v) S.O.2057(E) published Gazette of India dated the 30th November, 2006 making certain amendments in the Notification No. S.O.1309(E) dated the 17th August, 2006.
 - (vi) S.O.2075(E) published Gazette of India dated the 7th December, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.60 (Balasore – Laxmannath section) in the State of Orissa.
 - (vii) S.O.2058(E) published Gazette of India dated the 30th November, 2006 making certain amendments in the Notification No. S.O.1290(E) dated the 11th August, 2006.
 - (viii) S.O.2059(E) published Gazette of India dated the 30th November, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.35 (Barasat – Bongaon section) in the State of West Bengal.
 - (ix) S.O.2142(E) published Gazette of India dated the 22nd December, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
 - (x) S.O.22(E) published Gazette of India dated the 10th January, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.35 (Barasat – Bongaon section) in the State of West Bengal.
 - (xi) S.O.23(E) published Gazette of India dated the 10th January, 2007 containing Corrigendum to the Notification No. S.O.2057(E) dated the 25th August, 2006.

- (xii) S.O.24(E) published Gazette of India dated the 10th January, 2007 containing Corrigendum to the Notification No. S.O.2058(E) dated the 25th August, 2006.
- (xiii) S.O.61(E) published Gazette of India dated the 22nd January, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.22 (Ambala – Zirakpur section) in the State of Punjab.
- (xiv) S.O.38(E) published Gazette of India dated the 12th January, 2007 regarding rates of fee to be recovered from the users of Railway Over Bridge near at Kurali on Chandigarh-Ropar Road on National Highway No. 21.
- (xv) S.O.2062(E) published Gazette of India dated the 1st December, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.1A (Jalandhar – Pathankot and Pathankot – Jammu sections) in the State of Punjab.
- (xvi) S.O.2090(E) published Gazette of India dated the 12th December, 2006 containing Corrigendum to the Notification No. S.O.1505(E) (in Hindi version only) dated the 14th September, 2006.
- (xvii) S.O.2136(E) published Gazette of India dated the 21st December, 2006 containing Corrigendum to the Notification No. S.O.1510(E) (in Hindi version only) dated the 14th September, 2006.
- (xviii) S.O.3(E) published Gazette of India dated the 2nd January, 2007 regarding acquisition of land for public purpose of building maintenance, management and operation of National Highway No.NE-II (Eastern Peripheral Expressway) (Faridabad Section) in the state of Haryana.
- (xix) S.O.19(E) published Gazette of India dated the 9th January, 2007 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.3 (Agra – Gwalior section) in the State of Rajasthan.
- (xx) S.O.46(E) and S.O.47(E) published Gazette of India dated the 17th January, 2007 regarding acquisition of land for building (widening/four-laning) maintenance, management and operation of different stretches of National Highway No.11 (Mahua – Jaipur section), District Dausa, in the State of Rajasthan.
- (xxi) S.O.188(E) published Gazette of India dated the 13th February, 2007 regarding acquisition of land for construction for Toll Plaza (sixteen laning) of National Highway No.8 (Gurgaon – Kotputli) in the State of Rajasthan.
- (2) Four statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iv) of (1) above.

(Placed in Library. See No. LT 5845/07)

- (3) A copy of the Daman and Diu Motor Vehicles (1st Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. ADTr./104-Vol.II/2006-07/25 dated the 29th December, 2006 in Daman and Diu Gazette under sub-section (3) of section 212 of the Motor Vehicles Act 1988, together with an Explanatory Memorandum.

(Placed in Library. See No. LT 5846/07)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5847/07)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5848/07)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table--

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2005-2006, together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5849/07)

(3) A copy of the Indo-Tibetan Border Police Force, Group 'A' (Gazetted) Ministerial Posts Recruitment (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.730(E) in Gazette of India dated the 1st December, 2006 issued under proviso to article 309 of the Constitution.

(Placed in Library. See No. LT 5850/07)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2004-2005, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5851/07)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Rajya Shiksha Kendra, Madhya Pradesh), Bhopal, for the year 2004-2005, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Rajya Shiksha Kendra, Madhya Pradesh), Bhopal, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5852/07)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (Sarva

Shiksha Abhiyan), Thiruvananthapuram, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2005-2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 5853/07)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2005-2006.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 5854/07)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Education for All Project Board (District Primary Education Programme-III), Lucknow, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Education for All Project Board (District Primary Education Programme-III), Lucknow, for the year 2005-2006.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library. See No. LT 5855/07)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): Sir, on behalf of my colleague, Shri Jairam Ramesh, I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2005-2006

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5856/07)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5857/07)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2005-2006

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 5858/07)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, on behalf of my colleague, Shrimati D. Purandeswari, I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2005-2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5859/07)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Council of Historical Research, New Delhi, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5860/07)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion for Urdu Language, New Delhi, for the year 2005-2006.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion for Urdu Language, New Delhi, for the year 2005-2006, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion for Urdu Language, New Delhi, for the year 2005-2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 5861/07)
